

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 6120/2015

(Arising out of impugned final judgment and order dated 19/11/2014
in MA No. 1860/2014 passed by the High Court Of M.P Jabalpur Bench
at Indore)

PARAMJEET SINGH CHHABRA Petitioner(s)

VERSUS

BABITA BAJAJ & ORS. Respondent(s)

(with appln. (s) for exemption from filing O.T. and permission to
file synopsis and list of dates and interim relief)

Date : 27/02/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.Y. EQBAL
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Mr. Balaji Srinivasan,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner seeks withdrawal of
special leave petition with liberty to move an appropriate
application before the trial court.

Prayer of the learned counsel is allowed.

The special leave petition is dismissed as withdrawn with
aforesaid liberty.(INDU POKHRIYAL)
COURT MASTER

Signature Not Verified

(PARDEEP KUMAR)
AR-cum-PSDigitally signed by
Pardeep Kumar
Date: 2015.02.28
10:37:28 IST
Reason: